

# ADC INDIA COMMUNICATIONS LIMITED

Registered Office: No. 10C, 2<sup>nd</sup> Phase, 1<sup>st</sup> Main, Peenya Industrial Area, Bengaluru, Karnataka, India, 560058

Corporate Identification Number (CIN): L32209KA1988PLC009313; Tel: +91-8028396102 and 28396291; Website: www.adckcl.com

Open offer for acquisition of up to 11,96,000 (eleven lakhs ninety six thousand) fully paid-up equity shares of face value of INR 10 (Indian Rupees Ten) each (the "Equity Shares") of ADC India Communications Limited (the "Target Company"), representing 26.00% (twenty-six per cent) of the Voting Share Capital, from the Public Shareholders of the Target Company, by Amphenol Corporation (the "Acquirer") for the purpose of the Open Offer pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the "SEBI (SAST) Regulations") (the "Open Offer")

This pre-offer advertisement in accordance with regulation 18(7) of the SEBI (SAST) Regulations and corrigendum to the Detailed Public Statement (as defined below) is being issued by Kotak Mahindra Capital Company Limited, the manager to the Open Offer ("Manager" or "Manager to the Open Offer"), for and on behalf of the Acquirer, in respect of the Open Offer ("Pre-Offer Advertisement cum Corrigendum").

This Pre-Offer Advertisement cum Corrigendum should be read in continuation of, and in conjunction with the:

- public announcement dated August 6, 2025 ("Public Announcement" or "PA");
- detailed public statement dated January 14, 2026, published on behalf of the Acquirer on January 15, 2026 in the Newspapers, except the Ahmedabad edition of Financial Express, where it was published on January 16, 2026 on account of a regional holiday ("Detailed Public Statement" or "DPS"); and
- the letter of offer dated March 19, 2026 ("Letter of Offer" or "LoF").

This Pre-Offer Advertisement cum Corrigendum is being published in all such Newspapers in which the Detailed Public Statement was published.

## DEFINITIONS

For the purpose of this Pre-Offer Advertisement cum Corrigendum:

- "**Identified Date**" means March 16, 2026, being the date falling on the 10<sup>th</sup> (tenth) Working Day prior to the commencement of the Tendering Period;
- "**Newspapers**" means Financial Express (English - all editions), Jansatta (Hindi - all editions), Navshakti (Marathi - Mumbai edition), and Prajavani (Kannada - Bengaluru edition); and
- "**Tendering Period**" means the 10 (ten) Working Days period from April 2, 2026 to April 17, 2026 (both days inclusive), within which the Public Shareholders may tender their Equity Shares in acceptance of the Open Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement cum Corrigendum shall have the same meaning assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

- Offer Price:** The offer price is INR 1,233.59 (Indian Rupees One Thousand Two Hundred Thirty Three and Fifty Nine Paise) per Equity Share being a sum of INR 1,179.92 (Indian Rupees One Thousand One Hundred Seventy Nine and Ninety Two Paise) and an enhancement of INR 53.67 (Indian Rupees Fifty Three and Sixty Seven Paise) per Offer Share. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 5 of Part A (Justification of Offer Price) of Section VII (Offer Price and Financial Arrangements) on page 36 of the Letter of Offer.
- Recommendation of the Committee of Independent Directors ("IDC"):** The recommendation of the IDC was approved on March 23, 2026 and published on March 25, 2026 in the Newspapers in which the Detailed Public Statement was published. The relevant extract of the recommendation of the IDC is given below:

6	Members of the Committee of Independent Directors (IDC)	<ol style="list-style-type: none"> <li>Mr. Nagendra Venkashwamy - Chairperson</li> <li>Ms. Vijaya Latha Reddy - Member</li> <li>Mr. Harish Hassan Visweswara - Member</li> </ol>
11	Recommendation on the Open Offer, as to whether the Offer is fair and reasonable	<p>The IDC has perused the Letter of Offer and other documents as released and published by the Manager, for and on behalf of the Acquirer.</p> <p>Grant Thornton Bharat LLP ("Grant Thornton"), engaged as external professional advisers, have confirmed in their report dated March 20, 2026, that the Offer Price is in accordance with Regulation 8(3) of the Takeover Code. Grant Thornton have also presented the fair value per share to the members of the IDC at its meeting held on February 26, 2026, using different methods to estimate the fair value. They have, based on their analysis, concluded that the Offer Price of INR 1,233.59 per share seems reasonable.</p> <p>Based on the above, the IDC is of the opinion that the Offer Price to the public shareholders of the Target Company is fair and reasonable.</p> <p>The public shareholders have an option to tender the Equity Shares held by them or continue to remain public shareholders in the Target Company. The public shareholders of the Target Company are advised to independently evaluate the Open Offer, the market performance of the Target Company's shares, the disclosures made in the LoF and take an informed decision about tendering the Equity Shares held by them in the Open Offer.</p> <p>This statement of recommendation of the IDC will be available on the website of the Target Company at www.adckcl.com.</p>
12	Summary of reasons for recommendation	<ol style="list-style-type: none"> <li>The IDC has reviewed the Public Announcement dated August 06, 2025, the Detailed Public Statement dated January 15, 2026, the Draft Letter of Offer dated January 22, 2026, and the Letter of Offer dated March 19, 2026, in connection with the Open Offer made by the Acquirer under the Takeover Code.</li> <li>This is an open offer for acquisition of publicly held equity shares. The public shareholders have an option to tender their shares or continue to hold them.</li> <li>The IDC has sought an external professional advice from Grant Thornton as to whether the Offer Price is in accordance with the Takeover Code and reflects the fair value per share. Grant Thornton have concluded that the Offer Price of INR 1,233.59 per share proposed in the Open Offer by the Acquirer is in accordance with the Takeover Code and based on their independent analysis using multiple methods of valuation, they have opined that the Offer Price seems reasonable.</li> <li>The IDC has also sought an external professional advice from MD&amp;T Partners, Advocates ("MD&amp;T Partners") regarding the legal compliance aspects of the Open Offer under the Takeover Code. MD&amp;T Partners have confirmed that the framework and implementation of the Open Offer appear to be broadly in line with the requirements of the Takeover Code from a legal compliance standpoint.</li> </ol> <p>Based on the above, the IDC believes that the Offer Price is fair and reasonable.</p>
13	Disclosure of Voting Pattern of IDC	The recommendations were unanimously approved by the members of the IDC at the meeting held on March 23, 2026.
14	Details of independent advisors, if any	<ol style="list-style-type: none"> <li>Grant Thornton Bharat LLP 5<sup>th</sup> Floor, 65/2, Block A, Bagmane Tridib Bagmane Tech Park, CV Raman Nagar Bengaluru-560093.</li> <li>MD&amp;T Partners, Advocates No.367, 14<sup>th</sup> Cross, Sadashivanagar Bengaluru - 560080.</li> </ol>

## 3. Other details of the Open Offer:

- The Open Offer is a mandatory offer being made by the Acquirer under Regulations 3(1), 4 and 5(1) of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
- The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There was no competing offer to the Open Offer and the last date for making such competing offer has expired.
- The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- The dispatch of the Letter of Offer to the Public Shareholders as on the Identified Date (March 16, 2026) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed (either through electronic mode or physical mode) on March 24, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders to whom the LoF was to be sent. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and

become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period. A copy of the LoF (which includes Form of Acceptance) is available on the website of SEBI (www.sebi.gov.in) from which the Public Shareholders can download/print the same. Further, a Public Shareholder who wishes to obtain a copy of the LoF may send a request to the Registrar to the Offer at the email ID mentioned at the end of this Pre-Offer Advertisement cum Corrigendum stating the name, address, number of Equity Shares held, client ID number, DP name/ID, beneficiary account number, and upon receipt of such request, a copy of the LoF shall be provided to such Public Shareholder.

**3.5 Tendering in case of non-receipt of LoF:** In case of non-receipt/non-availability of the Form of Acceptance, a Public Shareholder may participate in the Offer: (i) by using the Form of Acceptance obtained in the manner described above; or (ii) by providing their application in writing on a plain paper along with the following:

- In case of Public Shareholders holding Equity Shares in dematerialized form, the plain paper application must be signed by all such Public Shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered, and other relevant documents as mentioned in the LoF. Public Shareholders who desire to tender their Equity Shares in dematerialized form under the Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender in accordance with the procedure as mentioned in Section IX (Procedure for Acceptance and Settlement of the Open Offer) of LoF. Such Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.

(b) In case of Eligible Shareholders holding Equity Shares in physical form, the plain paper application must be signed by all such Public Shareholder(s) stating name, address, folio number, number of Equity Shares held, share certificate number, number of Equity Shares being tendered and the distinctive numbers thereof, enclosing the original share certificate(s), copy of Public Shareholders' PAN card(s), executed share transfer form and other necessary documents. Public Shareholders/Selling Broker must ensure that the Form of Acceptance, along with TRS and the requisite documents (as mentioned in Section IX (Procedure for Acceptance and Settlement of the Open Offer) of the LoF, reach the Registrar to the Offer no later than the last day of the Tendering Period (i.e., April 17, 2026) by 5:00 PM.

**3.6** This Open Offer will be implemented by the Acquirer, subject to applicable laws, through the Stock Exchange mechanism made available by the Stock Exchange in the form of separate window ("**Acquisition Window**") in accordance with the SEBI master circular bearing reference no. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("**Master Circular**"). As per the Master Circular, a lien shall be marked against the shares of the shareholders participating in tender offers. Upon finalisation of the entitlement, only accepted quantity of Equity Shares shall be debited from the demat account of the Public Shareholders. The lien marked against unaccepted Equity Shares shall be released. The detailed procedure for tendering and settlement of Equity Shares under the revised mechanism is specified in the annexure to the said Master Circular.

**3.7** The Public Shareholders are requested to refer to Section IX (Procedure for Acceptance and Settlement of the Open Offer) of the Letter of Offer in relation to, *inter alia*, the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein. A summary of the procedure for tendering Equity Shares in the Offer is as below:

- In case of Public Shareholders holding Equity Shares in dematerialized form: The Public Shareholders who are holding Equity Shares in electronic/dematerialised form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. The Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. Upon placing the bid, the Selling Broker shall provide the TRS generated by the Stock Exchange bidding system to the Public Shareholder. TRS will contain details of order/bid submitted like bid identification number, depository participant identification number, client identification number, no. of Equity Shares tendered, etc. Further, please refer to paragraph 22 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 47 of the Letter of Offer for the procedure for tendering to be followed by Public Shareholders holding Equity Shares in dematerialized form.

(b) **In case of Eligible Shareholders holding Equity Shares in physical form:** The Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e., Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the Public Shareholder's PAN card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. Further, please refer to paragraph 23 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 49 of the LoF for the procedure for tendering to be followed by Public Shareholders holding Equity Shares in physical form.

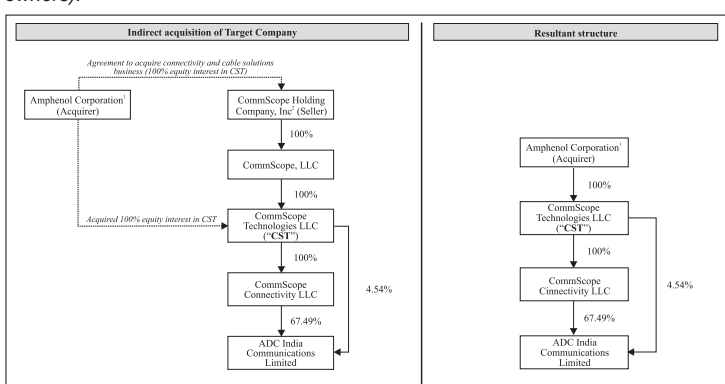
**4.** In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the draft letter of offer was filed with SEBI on January 22, 2026 ("**DLoF**"). SEBI, vide its letter dated March 12, 2026, provided its final comments in relation to the DLoF, in accordance with Regulation 16(4) of the SEBI (SAST) Regulations ("**SEBI Observation Letter**"). These comments have been incorporated in the LoF. This Pre-Offer Advertisement cum Corrigendum also serves as a corrigendum to the DPS and PA, and as required in terms of the SEBI Observation Letter, reflects the changes made in the LoF as compared to the DPS and the PA.

**5. Material updates:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the Public Announcement) which may be material have been incorporated in the LoF and are more particularly disclosed in paragraphs 6,7 and 8 below.

## 6. Material Updates on the Underlying Transaction:

**6.1** The Letter of Offer has been updated to include graphical representation of the Underlying Transaction with all the involved entities (including holdings, ultimate holdings). Paragraph 3 of Part A (Background to the Open Offer) of Section III (Details of the Open Offer) on page 18 of the LoF has been updated to include the following details. Paragraph 2 of Part A (Underlying Transaction) of Section II (Background to the Open Offer) of the DPS stands accordingly amended.

Set out below is the graphical representation of the Underlying Transaction with all the involved entities (including holdings, ultimate holdings and ultimate beneficial owners):



## Notes:

- The Acquirer does not have any identifiable persons in control or promoters. As the securities of the Acquirer are listed on the New York Stock Exchange, the shareholding of the Acquirer is dispersed and changes frequently.
  - Now renamed to Vistance Networks, Inc.
- 6.2** Pursuant to the Underlying Transaction, the Board, at its meeting held on February 10, 2026: (a) subject to the approval of the Shareholders of the Target Company, appointed (i) Ms. Lin Xia Smyth (DIN: 11525342); and (ii) Mr. Vineeth Chandran (DIN: 07560696), both nominees of the Acquirer, as Additional (Non-Executive Non-Independent) Directors of the Target Company; and (b) accepted the resignation of: (i) Mr. Rakesh Kishore Bhanushali (DIN: 07220290); and (ii) Mr. Jonathan Niall Murphy (DIN: 10057273), both Non-Executive Non-Independent Directors of the Target Company, each with effect from February 10, 2026. Please refer to (i) paragraphs 8 and 10 of Part A (Background to the Open Offer) of Section III (Details of the Open Offer) on pages 19 and 20 of the LoF; (ii) paragraphs 8 and 10 of Part A (Details of Amphenol Corporation (Acquirer)) of Section IV (Background of the Acquirer) on page 25 of the LoF; and (iii) paragraphs 13 and 14 of Section VI

(Background of the Target Company) on page 32 of the LoF for further details. Paragraphs 9 and 11 of Part A (Details of Amphenol Corporation (Acquirer)) of Section I (Acquirer, Seller, Target Company and Open Offer) of the DPS stand accordingly amended.

**6.3** The Letter of Offer has been updated to clarify the promoter/promoter group of the Target Company, pursuant to consummation of the Underlying Transaction. Paragraph 9 of Part A (Background to the Open Offer) of Section III (Details of the Open Offer) on page 19 and 20 of the LoF has been updated to read as follows:

*CommScope Technologies LLC and CommScope Connectivity LLC, which are currently part of the 'promoter/ promoter group' of the Target Company (now direct and indirect subsidiaries of the Acquirer, respectively) shall continue to be disclosed as the 'promoter/ promoter group' of the Target Company. Pursuant to the Underlying Transaction, the Acquirer has been categorised as the promoter/ promoter group of the Target Company.*

## 7. Other key updates and changes:

**7.1** The disclosures in the DPS under Section VI (Statutory and Other Approvals) and in the DLoF under Section VIII (Statutory and Other Approvals) have been modified in the LoF and appear under Part C (Statutory and Other Approvals) of Section VIII (Terms and Conditions of the Open Offer) on page 42 of the LoF as follows:

*The Acquirer has consummated the Underlying Transaction on January 9, 2026 with the Seller after receipt of all the applicable statutory approvals and fulfillment of the conditions precedent to the Underlying Transaction, in terms of the Purchase Agreement. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, the Acquirer may withdraw the Open Offer under the following circumstances: (i) statutory or governmental approval(s) required for the Open Offer having been finally refused; or (ii) such circumstances as in the opinion of SEBI merit withdrawal. As on the date of this Letter of Offer, there are no statutory approvals required by the Acquirer to complete the Open Offer. However, in case any other statutory or government approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Open Offer shall be subject to receipt of such statutory or government approval(s).*

Section VI (Statutory and Other Approvals) of the DPS stands accordingly amended to remove the "best of knowledge" qualifier. In view of the above, the disclosures with respect to the status of statutory and other approvals have been appropriately amended in the LoF at: (i) bullet point ii under paragraph 2 (Risks Relating to the Open Offer) under the section dealing with Risk Factors on page 4 of the LoF; (ii) paragraph 14 of Part B (Details of the proposed offer) of Section III (Details of the Open Offer) on page 22 of the LoF.

**7.2** The Letter of Offer has been updated to include details of the applicable laws and the timeline within which the Acquirer shall bring down the non-public shareholding in the Target Company to the level specified under the applicable laws in case, as a result of the acquisition of Equity Shares pursuant to the Open Offer, the public shareholding in the Target Company falls below the minimum level required. Please refer to: (i) bullet point iv under paragraph 3 (Risks involved in associating with the Acquirer) under the section dealing with Risk Factors on page 7 of the LoF; (ii) paragraph 21 of Part B (Details of the proposed offer) of Section III (Details of the Open Offer) on page 23 of the LoF; and (iii) paragraph 18 of Section VI (Background of the Target Company) on page 34 of the LoF for further details. Paragraph 15 of Part D (Details of the Open Offer) of Section I (Acquirer, Seller, Target Company and Open Offer) of the DPS stands accordingly amended.

**7.3** The Letter of Offer has been updated to clarify that the Acquirer has directly purchased the connectivity and cable solutions business of the Seller. Please refer to paragraph 2 of Part A (Background to the Open Offer) of Section III (Details of the Open Offer) on page 17 of the LoF for further details. Paragraph 1 of Part A of Section II (Background to the Open Offer) of the DPS stands accordingly amended.

**7.4** The Letter of Offer has been updated to clarify that: (i) as on the date of the LoF, there are no regulatory actions/ administrative warnings/ directions subsisting or proceedings pending against the Manager to the Offer under the SEBI Act and regulations made thereunder, or by any other regulator; (ii) since January 01, 2021, no penalty has been levied by SEBI/ RBI/ other regulator against the Manager to the Offer; and (iii) as on the date of the LoF, neither the Manager to the Open Offer nor the Target Company has received any complaints in writing in relation to the Open Offer or the valuation of the Offer Price. Please refer to paragraphs 23 - 25 of Part B (Details of the proposed Offer) of Section III (Details of the Open Offer) on page 23 of the LoF for further details.

**7.5** The Letter of Offer has been updated to include the updated shareholding of the Acquirer as of December 31, 2025. Accordingly, paragraphs 5 and 6 of Part A (Details of Amphenol Corporation (Acquirer)) of Section IV (Background of the Acquirer) on page 25 of the LoF reads as follows:

*5. As of December 31, 2025, the aggregate par value of all issued shares of common stock and the additional paid-in capital of the Acquirer, as stated in its consolidated balance sheets filed with the SEC, is USD 1.2 million and USD 4,232.9 million, respectively, represented by 1,226.6 million outstanding shares of Class A common stock.*

*6. The Acquirer does not have any identifiable persons in control or promoters. As the securities of the Acquirer are listed on the New York Stock Exchange, the shareholding of the Acquirer is dispersed and changes frequently. To the Acquirer's knowledge, based on the Acquirer's review of the latest Schedule 13F-HR filings made by its shareholders with the SEC, the details of key shareholders who beneficially own more than 5% (five per cent) of the shareholding of the Acquirer, are as follows:*

S. No.	Shareholders' category	Number of shares	% of the shares*
1.	The Vanguard Group	126,553,498	10.3
2.	BlackRock, Inc.	106,137,606	8.7
3.	FMR LLC	86,420,795	7.0

*Source: 13F-HR Filings with the SEC, made by each of the shareholders listed above with respect to their respective shareholdings.*

*Note: As on the date hereof, to the Acquirer's knowledge, based on the Acquirer's review of Schedule 13F-HR made by the shareholders listed above, there are no other shareholders holding more than 5% in the Acquirer.*

*\* Calculated on the basis of 1,226.6 million outstanding shares of Class A common stock as of December 31, 2025.*

Paragraphs 5 and 6 of Part A (Details of Amphenol Corporation (Acquirer)) of Section I (Acquirer, Seller, Target Company and Open Offer) of the DPS stand accordingly amended.

**7.6** The market price per share of the common stock of the Acquirer on the New York Stock Exchange has been updated as of one Working Day prior to the date of the LoF. Please refer to paragraph 14 of Part A (Details of Amphenol Corporation (Acquirer)) of Section I (Acquirer, Seller, Target Company and Open Offer) on page 28 of the LoF for further details.

**7.7** The Letter of Offer has been updated to reflect the key financial information of the Acquirer based on its audited consolidated financial statements for the financial years ended December 31, 2023, December 31, 2024, and December 31, 2025. Please refer to paragraph 16 of Part A (Details of Amphenol Corporation (Acquirer)) of Section IV (Background of the Acquirer) on page 29 of the LoF for further details. Paragraph 14 of Part A (Details of Amphenol Corporation (Acquirer)) of Section I (Acquirer, Seller, Target Company and Open Offer) of the DPS stands accordingly amended.

**7.8** The Letter of Offer has been updated to reflect the major contingent liabilities of the Acquirer as described in its Annual Report on Form 10-K for the period ended on December 31, 2025. Please refer to paragraph 17 of Part A (Details of Amphenol Corporation (Acquirer)) of Section IV (Background of the Acquirer) on page 30 of the LoF for further details.

**7.9** The Letter of Offer has been updated to clarify that: (i) as on the date of LoF, as per the Acquirer's knowledge, the Acquirer does not have any relationship with the Public Shareholders in connection with the Underlying Transaction and/or the Open Offer; (ii) as on the date of LoF, there are no regulatory actions/ administrative warnings/ directions subsisting or proceedings pending against the Acquirer by: (a) any Indian regulator; (b) any regulator outside of India, which, the Acquirer believes, would have a material adverse effect on the Acquirer's financial condition, results of operations, or cash flows, or its ability to fulfill its obligations with respect to the Open Offer; (iii) as on the date of LoF, there are no regulatory actions/ administrative warnings/ directions subsisting or proceedings pending against the directors/ KMPs of the Acquirer by: (a) any Indian regulator; (b) any regulator outside of India, which would have any adverse impact on their respective ability to fulfill their respective obligations with respect to the Open Offer; (iv) since January 1, 2021, no penalty has been levied on the Acquirer by SEBI/ RBI/ any other Indian regulator; and (v) since January 1, 2021, there are no penalties levied on the directors/ KMPs of the Acquirer by: (a) SEBI/ RBI/ any other Indian regulator; or (b) by any regulator outside of India, which would have any adverse impact on their respective ability to fulfill their respective obligations with respect to the Open Offer. Please refer to paragraphs 18 - 20 of Part A (Details of Amphenol Corporation (Acquirer)) of Section I (Acquirer, Seller, Target Company and Open Offer) on page 30 of the LoF for further details.

7.10 The Letter of Offer has been updated to reflect the key financial information of the Target Company based on its annual audited financial statements as on and for the financial years ended on March 31, 2023, March 31, 2024, March 31, 2025, and unaudited limited reviewed financials for the 9 (nine) months ended on December 31, 2025. Please refer to paragraph 16 of Section VI (*Background of the Target Company*) on page 32 of the LoF for further details. Paragraph 10 of Part C (*Details of the Target Company*) of Section I (*Acquirer, Seller, Target Company and Open Offer*) of the DPS stands accordingly amended.

7.11 The pre and post Offer shareholding pattern of the Target Company has been updated as on March 16, 2026 i.e., the Identified Date. Please refer to paragraph 17 of Section VI (*Background of the Target Company*) on page 34 of the LoF for further details.

7.12 The Letter of Offer has been updated to clarify that: (i) as on the date of LoF, there are no regulatory actions/ administrative warnings/ directions subsisting or proceedings pending against the Target Company or its promoter/ promoter group/ director/ KMPs under the SEBI Act and the regulations made thereunder, or by any other regulator; (ii) since January 01, 2021, no penalty has been levied by SEBI/ RBI/other regulator against the Target Company or its promoter/ promoter group/ director/ KMPs; and (iii) the Target Company has not been shown as/ is not a part of 'promoter/ promoter group' in any other listed company in India. Please refer to paragraph 19 – 21 of Section VI (*Background of the Target Company*) on page 35 of the LoF for further details.

7.13 The Letter of Offer has been updated to include instances of delayed compliance/ non-compliances with Chapter V of SEBI (SAST) Regulations by the 'Promoter/ Promoter Group' of the Target Company in the time period of 8 (eight) financial years preceding the financial year in which the PA has been made till the financial year in which the PA has been made. Please refer to paragraph 22 of Section VI (*Background of the Target Company*) on page 35 of the LoF for further details.

7.14 The Letter of Offer has been updated to clarify that none of the Equity Shares of the Target Company are locked in as on December 31, 2025. Additionally, paragraph 7 of Part A (*Operational Terms and Conditions*) of Section VII (*Terms and Conditions of Open Offer*) on page 40 of the LoF has been added that reads as follows:

*Locked-in Equity Shares: Locked-in Equity Shares held by Public Shareholders, if any, may be tendered in the Open Offer and transferred to the Acquirer subject to the continuation of the residual lock-in period in the hands of the Acquirer, as may be permitted under applicable law. The Manager shall ensure that there shall be no discrimination in the acceptance of locked-in and non-locked-in Equity Shares.*

7.15 The Letter of Offer has been updated to include references and compliance obligations under the Income Tax Act, 2025. Please refer to Section X (*Compliance with Tax Requirements*) on pages 55 - 65 of the LoF for further details.

7.16 The Letter of Offer has been updated to clarify that all the documents for inspection will also be available for inspection electronically during the Tendering Period. Please refer to Section XI (*Documents for Inspection*) on pages 65-66 of the LoF for further details.

#### 8. Revised Schedule of activities

The disclosures in the DPS under Section VII (*Tentative Schedule of Activity*) and in the DLoF under Section I (*Tentative Schedule of Major Activities Relating to the Offer*) have been modified in the LoF and appear under Section I (*Schedule of Major Activities Relating to the Open Offer*) on page 2 of the LoF as follows. Section VII (*Tentative Schedule of Activity*) of the DPS stands accordingly amended.

No.	Name of Activity	Original Schedule of Activities (Day and Date) <sup>(1)</sup>	Revised Schedule of Activities (Day and Date) <sup>(2)</sup>
1.	Issue of the Public Announcement	August 6, 2025, Wednesday	August 6, 2025, Wednesday
2.	Date of completion of the Underlying Transaction	January 9, 2026, Friday	January 9, 2026, Friday

No.	Name of Activity	Original Schedule of Activities (Day and Date) <sup>(1)</sup>	Revised Schedule of Activities (Day and Date) <sup>(2)</sup>
3.	Publication of the DPS in Newspapers <sup>(3)</sup>	January 15, 2026, Thursday	January 15, 2026, Thursday
4.	Last date for filing of the Draft Letter of Offer with SEBI	January 22, 2026, Thursday	January 22, 2026, Thursday
5.	Last date for public announcement for competing offer(s)	February 6, 2026, Friday	February 6, 2026, Friday <sup>(4)</sup>
6.	Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	February 13, 2026, Friday	March 12, 2026, Thursday <sup>(5)</sup>
7.	Identified Date <sup>(6)</sup>	February 17, 2026, Tuesday	March 16, 2026, Monday
8.	Last date for dispatch of the Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date	February 25, 2026, Wednesday	March 24, 2026, Tuesday
9.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Open Offer	March 2, 2026, Monday	March 30, 2026, Monday
10.	Last date for upward revision of the Offer Price and/or the Offer Size	March 2, 2026, Monday	March 30, 2026, Monday
11.	Date of publication of the Open Offer opening public announcement, in the Newspapers in which the DPS has been published	March 4, 2026, Wednesday	April 1, 2026, Wednesday
12.	Date of commencement of the Tendering Period	March 5, 2026, Thursday	April 2, 2026, Thursday
13.	Date of closure of the Tendering Period	March 18, 2026, Wednesday	April 17, 2026, Friday
14.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	April 7, 2026, Tuesday	May 4, 2026, Monday
15.	Last date for publication of post Open Offer public announcement in the Newspapers in which the DPS has been published	April 15, 2026, Wednesday	May 11, 2026, Monday

#### Notes:

- (1) The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of relevant statutory/regulatory approvals for the Open Offer, if any.
- (2) Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

(3) The DPS was published in all Newspapers on January 15, 2026, Thursday, except the Ahmedabad edition of Financial Express. In the Ahmedabad edition of Financial Express, the DPS was published on January 16, 2026, since the Ahmedabad edition was not issued on January 15, 2026 on account of regional holiday.

(4) There has been no competing offer.

(5) Actual date of receipt of SEBI's final observations on the DLOF.

(6) Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.

9. The Acquirer and its directors accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum (other than such information as has been obtained from public sources) or provided by or relating to and confirmed by the Target Company.

10. The information pertaining to the Target Company contained in this Pre-Offer Advertisement cum Corrigendum has been compiled from information published or provided by the Target Company, or publicly available sources which have not been independently verified by the Acquirer or the Manager. Neither the Acquirer nor the Manager accept any responsibility with respect to such information relating to the Target Company.

11. This Pre-Offer Advertisement cum Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).

	<b>Kotak Mahindra Capital Company Limited</b> <b>Address:</b> 27BKC, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051 <b>Contact Person:</b> Mr. Ganesh Rane <b>Tel. No.:</b> +91 22 4336 0758 <b>Fax No.:</b> +91 22 6713 2447 <b>Email:</b> adcindia.openoffer@kotak.com <b>SEBI Registration Number:</b> INM000008704 <b>Validity Period:</b> Permanent Registration
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	<b>KFin Technologies Limited</b> Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy 500 032, Telangana, India <b>Contact Person:</b> Mr. M. Murali Krishna <b>Tel. No.:</b> +91 40 6716 2222/18003094001 <b>Fax No.:</b> + 91 40 6716 1563 <b>Email:</b> adcindia.openoffer@kfinitech.com <b>Investor Grievance E-mail:</b> einward.ris@kfinitech.com <b>SEBI Registration Number:</b> INR000000221 <b>Validity Period:</b> Permanent Registration <b>CIN:</b> L72400MH2017PLC444072
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Issued by the Manager to the Open Offer

For and on behalf of the Amphenol Corporation (Acquirer)

Sd/-

Place : Wallingford, Connecticut

Date : March 31, 2026